

श्री लालजी भाई : परिवार के आंकड़ों के हिसाब से जो प्रीमियम फी वसूल की जाती है वह कितनी वसूल की जाती है ?

SHRI SIKANDAR BAKHT: It is not premium fees but Rs. 150,00 were given for development per house site. In 1976 it was revised to Rs. 300 for house site in the plains and Rs. 500 for house sites in hilly areas.

श्री रूप नाथ सिंह यादव : अध्यक्ष महोदय, इस देश में करोड़ों लोग ऐसे हैं जिनके पास मकान नहीं हैं और उनमें बहुत बड़ी संख्या हरिजन वर्ग की हैं तो क्या हरिजनों को पक्के मकान बनाकर देने की सरकार की नीति है ?

श्री सिकन्दर बख्त : जी हां; जो हरिजनों और दूसरों के लिए स्कीम्स हैं उनके लिए 600.92 करोड़ रुपया फिफ्थ प्लान आउटले में रखा गया है उसमें सभी किस्म के मकान बनाने की तबगीज है।

SHRI A. C. GEORGE: The hon. Minister was kind enough to agree that housing programme has been very effectively implemented in Kerala inspite of the financial stringencies. In view of the ambitious programme launched by the Government of India for building houses, will the hon. Minister inform the House how much aid has been given to them from HUDCO?

SHRI SIKANDER BAKHT: Against the project cost of Rs. 37.67 lakhs they have been sanctioned Rs. 36.75 lakhs out of HUDCO funds. This is against the latest request received from them.

#### Rural Poor

\*5. SHRI K. MALLANNA:

Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether Government have received complaints that with the

change in the Government, landlords have begun to harass the rural poor;

(b) whether landlords are snatching away lands distributed to the landless under the quantum of minimum wages paid to agricultural workers and rural debts which were liquidated are being realised at compound interest rates; and

(c) if so, the steps taken by Government to save the interests of the landless?

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK):

(a) No, Sir.

(b) No such case has come to the notice of the Government.

(c) The question does not arise.

SHRI K. MALLANNA: Sir, the answer given by the Minister is incorrect. The government has not understood the seriousness of the situation. There are so many instances in states like Bihar, Orissa, and Andhra Pradesh. In Bihar the home State of Loknayak Jayaprakash Narain, landlords affected by the agrarian reforms resort to all sorts of atrocities and violent acts against Harijans and share croppers. In the Nandyal parliamentary constituency of Andhra Pradesh from which you were elected, landlords and influential classes committed atrocities and violent acts on Harijans and rural poor and they were disclosed by the district collector in a statement on 31-3-1977. You yourself criticised the district collector on 19 April in a Press conference: it was like an opposition leader. You said that officials must behave in a proper manner. In these circumstances may I know from the hon. Minister the action taken against those people?

SHRI BIJU PATNAIK: I have already stated that there was an unstarred question No. 102 in regard to this matter and the Government had asked all the state governments for reports. No reply has yet been

received from many. From certain Union Territories reports have come that there was no such harassment. The hon. Member refers to part (b) which says whether the landlords were snatching away land distributed to the landless. The Government has not received any specific instance of harassment where land distributed to the landless has been taken away by the landlord or that the rural debt which was liquidated had been reimposed. If the hon. Member has any specific case, he may please bring it to our notice and we shall certainly take action.

**SHRI K. MALLANNA:** This is a government of enquiry commissions which upholds the rule of law; they have constituted many enquiry commissions. In respect of atrocities and violent acts against the landless, may I know whether the ministry is thinking of constituting any enquiry committee.

**SHRI BIJU PATNAIK:** The hon. Member should refer the matter of atrocities committed if any, to the Ministry of Home Affairs and not to the Ministry of Agriculture.

**SHRI YESHWANTRAO CHAVAN:** I was rather surprised when the hon. Minister who deputises for the Agriculture Minister said that there were no reports received. I can say from my own experience of the last 15 days of campaign that in states like Orissa and Bihar, a large number of people came to us complaining about being deprived of their lands. This is a public issue. If the government merely says that it did not get reports, that is not the way administration functions. It is a serious matter. Poor people have been given lands and they are being deprived of it.

**MR. SPEAKER:** So, will the government take steps in this regard? Is that your question?

**SHRI YESHWANTRAO CHAVAN:** An important minister like the Agri-

culture Minister is not here. Is this the way government functions?

**SHRI BIJU PATNAIK:** With due respect to the leader of the opposition, I know he has made a speech. But what is his question... (Interruptions). He made a statement that in a short one and half day's trip to Orissa he found a large number of instances where people had been ousted from the lands distributed to them. I submit that it is not true.

**MR. SPEAKER:** The Leader of the Opposition has pointed out that this is an important question and the minister is not here. All of us know that most of the members and ministers were engaged in election work. There is no alternative but to wait for them and they will be here day after tomorrow. Meanwhile, he has answered the question and said. "It is not correct". It is not unparliamentary to say that it is not correct.

श्री हुकम चन्द कछवाय : अध्यक्ष महोदय, मैं आप के माध्यम से माननीय मंत्री महोदय से यह जानना चाहता हूँ कि क्या यह सही बात है कि पिछली सरकार ने जो जमीन गरीब लोगों को बांटी थी, वह उन से उसी समय छीन ली गई ? मैं यह भी कहना चाहता हूँ कि इस नई सरकार के जमाने में जमीन छीनने की ऐसी कोई घटनाएं नहीं हुई हैं और जो घटनाएं पिछली कांग्रेस सरकार के जमाने में हुईं और पिछले 30 सालों में जिस तरह से लगातार लोगों की जमीनें छीनी जाती रही हैं, उन के बारे में क्या मंत्री महोदय कोई जांच कराने को तैयार हैं ? पहले काफी इस तरह की घटनाएं होती रही हैं और इस नई सरकार के जमाने में उन में कमी हुई है ।

**SHRI BIJU PATNAIK:** There are instances that most of the big landlords happen to be Congressmen.

**SHRI MOHD. SHAFI QURESHI:** On a point of order, Sir.

**MR. SPEAKER:** In Question Hour,

there is no point of order, You can ask your supplementary later on.

**SHRI BIJU PATNAIK:** The Leader of the Opposition was good enough to provoke and therefore, I have to state the facts. If any snatching has been done which has not been brought to the notice of the government, it must have been done by the big landlords who belong to the Congress Party.

**SHRI M. N. GOVINDAN NAIR:** May I know whether it has come to the notice of the minister that a statement has been made by the Government of Bihar that during the last one year hundred Harijans were murdered. Secondly, 1200 cases of atrocities were registered. The minister said that there is no report from the government. But the Government of Bihar has given these figures in a Press statement.

**SHRI BIJU PATNAIK:** The question of murder, rape, loot, arson etc. should be referred to the Home Ministry, not to the Agriculture Ministry.

**श्री बी० पी० मंडल :** मैं यह जानना चाहता हूँ कि क्या माननीय मंत्री जी को इस की जानकारी है कि अभी अभी जो बिहार के मुख्य मंत्री डा० जगन्नाथ मिश्र थे, उन के परिवार के लोगों द्वारा हजारों लोगों को जमीन से बेदखल कर दिया गया और यह काम पिछले दो-तीन वर्षों में जबकि वे मंत्री थे, ज्यादा हुआ ? क्या इस की जानकारी सरकार को है और यदि जानकारी नहीं है, तो मैं सरकार को यह जानकारी देता हूँ और वह इसके बारे में जांच कराएँ ?

**SHRI BIJU PATNAIK:** I am grateful to the hon. member that he has given specific information. I will certainly look into it.

**SHRI VAYALAR RAVI:** Mr. Patnaik said that many big landlords were in the Congress. But after the Janata Party came to power, the position has changed. Now it is the

poor people who are angry and who have voted for the Congress. A serious report is coming that the Harijans were being looted and burnt to death and serious atrocities were committed on the landless poor. Did you appoint a Commission, as you do under the Commission of Inquiries Act, to inquire into these atrocities after March 1977?

**SHRI BIJU PATNAIK:** It is in the notice of the Government that only the poor people voted for the Janata and the rich people voted for the Congress.

**श्री धन्ना सिंह गुलशन :** मैं यह जानना चाहूँगा कि क्या 1973-74 में हरयाणा प्रांत के भूमिहीन हरिजनों ने एक आन्दोलन इसलिए चलाया था कि कांग्रेस सरकार ने उन सबको जमीन से निकाल दिया था ? अगर ऐसा हुआ है तो क्या सरकार इसकी जांच कराएगी ?

**श्री बीजू पटनायक :** जरूर करायेगी, अगर ऐसा हुआ है तो ।

**SHRI CHITTA BASU:** I would like to know whether the Government of India would take steps to restore land to the landless people from whom lands have been snatched.

**SHRI BIJU PATNAIK:** If such a matter comes to the notice of the Government, Government will exercise its full powers.

**SHRI CHITTA BASU:** There is also an item—rural indebtedness. May I know from the hon. Minister whether he is in a position to say what is the total amount of rural indebtedness in our country and whether the government is prepared to set up a Commission as to identify what is the total indebtedness in our country and the sufferings the rural people are being subjected to because of that and unless that is done, I think we shall not be able to fulfil the promises made to the people.

**SHRI BIJU PATNAIK:** I agree with the hon. Member, but I do not

have the information. If another question is separately put I will be able to give the information on that.

**SHRI CHITTA BASU:** I would like to know whether the Government is prepared to set up a Commission to find out the total amount of rural indebtedness.

**SHRI BIJU PATNAIK:** The information about the amount of rural indebtedness must to with the State Governments. On the basis of a specific question we can get all that information and if it is found necessary, then it is far better to take certain steps.

**SHRI T. BALAKRISHNIAH:** Whether the Minister admits or not, it is a fact published in all important newspapers—let the Minister refer to the editorial of the Sunday Standard of yesterday—that atrocities have been committed on Harijans in various States. If the Government is really interested in the Harijans and the poor people, let the Government go through that editorial and appoint a committee. Sir, I am submitting the question now. Whatever it may be it is a fact that atrocities have been committed on the Harijans in a number of places after the advent of the Janata Government. Will the Government examine the matter and call for a report from the State Governments?

**SHRI BIJU PATNAIK:** The law and order matter should be referred to the Home Ministry and not to the Ministry of Food and Agriculture.

**SHRI T. BALAKRISHNIAH:** In that case you need not answer. Let the Home Minister answer that. The Home Minister is present in the House.

**MR. SPEAKER:** No, I don't think so.

**SHRI BIJU PATNAIK:** He is very excited. But I can't help it.

**MR. SPEAKER:** Now I call Mr. Kanwar Lal Gupta.

श्री कंवर लाल गुप्ता : पहली सरकार के जमाने में बेदखल किए गए हों या इस सरकार

के आने के बाद बेदखल किए गए हों, क्या मंत्री महोदय राज्य सरकारों को ऐसे आदेश देंगे कि इस तरह के जो लैंडलेस लोग निकाले गए हैं उनका सर्वे करवा करके जो डिस्ट्रिक्ट मैजिस्ट्रेट है वे उनको दुबारा उस जमीन को दिलाएं ? जो जमीन फालतू है सरकार के पास और जो बांटी नहीं गई है उसको भी बांटने का आप जल्दी प्रयास करेंगे ?

**SHRI BIJU PATNAIK:** The hon. Member desires that the Central Government should order the State Government, which it cannot do. It can only advise; but there is no doubt that if during the days of the previous government, or in the course of the last 60 days some such things have been done, i.e., where 'bedakha' has been committed, the entire power of the Central Government and of the new State government to be formed will be applied, to restore the rights of the poor people.

#### WRITTEN ANSWERS TO QUESTIONS

##### Drought in States

\*6. **SHRI R. V. SWAMINATHAN:**  
**SHRI NIHAR LASKAR:**

Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether most of the States are facing acute drought;

(b) steps being taken to help these States; and

(c) quantum of aid given so far to these States ?

**THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI PARKASH SINGH BADAL):** (a) Drought conditions were reported by the Government of Tamil Nadu, Karnataka, Kerala, Madhya Pradesh and Orissa during 1976-77 and by the Governments of Karnataka and Orissa during 1977-78. Besides, some representations have been received recently about drought conditions in certain areas of Himachal Pradesh, Uttar Pradesh and West Bengal.